

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 106**  
New Restoration A-30/2024  
**IN**  
**IB-743(ND)/2022**

**IN THE MATTER OF:**

M/s. Monolithic Investments Pvt. Ltd.

.... Petitioner/Applicant

**Order u/S. 59(7) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Liquidator : Mr. Anurag Bhatt, Mr. Lokesh Pathak, Mr. Ankur  
Gupta, Advs.  
For the PG : Mr. Shinu J Pillai a/w Ms. Mariya Rajan, Advs.

**ORDER**

**RA-30/2024**

This application has been filed with the following prayers:-

“a) *Restore the Company Petition (IB) NO. 743/ND/2022;*

*and*

b) *Pass any such orders that this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.”*

Ld. Counsel appears for the Liquidator. Mr. Sourabh Modi Liquidator is also present in person through VC. We find that the order dated 17.10.2023 has not yet been complied with and Form-H and the RoC report have not been placed on record.

Ld. Counsel appearing for the Liquidator as well as the Liquidator are not in a position to make any statement in this regard. We are not satisfied with the reasons given in the application seeking restoration of Company Petition (IB)743(ND)/2022.

RA is **dismissed**.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay